

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1
10/01/2019
O.A./260/6/2019

N K DHAL
-V/S-
D/O POST

ITEM NO:15

FOR APPLICANTS(S) Adv. : Mr. P.K. Mohapatra

FOR RESPONDENTS(S) Adv.: Mr. C.M. Singh

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsel for both the sides.</p> <p>The grievance of the applicant is on account of the fact that his PLI premium which has been deducted from his salary has not been accounted for by the postal authority. The applicant is an employee of the Postal Department is working as Superintendent, Central GST & Central Excise.</p> <p>Ld. Counsel for the Respondents submitted that this dispute is not related to service matters. Hence the O.A. is not maintainable.</p> <p>In view of this submission since the dispute relating to accounting of PLI, and the same does not relate to any service dispute, this O.A. is not maintainable and this Tribunal has no jurisdiction. Accordingly, the O.A. is dismissed.</p>

	(SWARUP KUMAR MISHRA) MEMBER (J)	(GOKUL CHANDRA PATI) MEMBER (A)
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